

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Contempt Application No. 56 of 1994

In

Original Application No 1181 of 1993

Hon'ble Mr. S. Das Gupta, Member(A)

Hon'ble Mr. Jasbir S. Dhalawal, Member(J)

Allahabad this the 15th day of Dec. 1994

S. N. Saxena, Applicant

By A ~~Imperson~~ sh

Versus

1. Shri Prabhash Kumar, Divisional Personnel Officer, Central Railway, Jhansi U.P.
2. Shri Sudheer Kumar Singh, Divisional Personnel Officer, Central Railway, Jhansi, U.P.

Alleged Contemners/ Respondents

By Advocate Shri V.K. Goel

O R D E R

By Hon'ble Mr. Jasbir S. Dhalawal, Member(J)

Sri S.N. Saxena has ~~not~~ filed this petition praying for taking action against the respondents under the Contempt of Courts Act. The O.A. 1181 of 1993 has been disposed of by a separate detailed order of this very date wherein the chequered history of his prolonged and repeated litigation has been taken note of in detail. Being found absent from duty without leave in the year 1979, he was removed from service after due inquiry in the year 1983. He had filed two writ petitions which came to the Tribunal as Transferred Applications under section 29 of the A.T. Act, 1985. He was ordered to be reinstated and after his re-instatement, he was retired in the year 1990. Thereafter, he filed review application for reviewing the judgement given by this Tribunal which was ~~not~~ dismissed. He filed a contempt petition which

was also dismissed recording the findings that all the directions given by this Tribunal had been complied with. He, however, had filed another O.A. No. 1181 of 1993 which has also been dismissed now. He pleads that due to action taken by the respondents in the year 1979 and the year 1983, his life has been ruined. He has prayed for condonation of delay in filing the present application under Contempt of Court Act.

2. In the earlier judgements of this Tribunal, it has been noted that nothing remained to be done by the respondents. The petitioner is praying for taking action against the respondents on their alleged acts which relates to the year 1979 and 1983, which acts infact have been found to be rightly done by the Tribunal in its judgements again in T.A. 41 and 571 of 1987 delivered on 30.3.1988. We find no justifiable reasons to condone the delay in filing the present petition. Even the grievance of the applicant regarding non-receipt of his pension papers has been set at rest by the respondents who had claimed that the petitioner was not coming forward to receive his pension. They have placed on record a letter written to the Central Bank of India, Belanganj, Agra indicating that pension papers of the petitioner duly attested with special seal of F.A. and C.A.O. for onwards transmission to the concerned pension paying branch of the Central Bank have been forwarded by the Central Railway. We, thus, find no reasons to proceed with the application under Co

:: 3 ::

Contempt of Courts Act. The same is,
dismissed, as such.

J. M. B.
Member (J)

W. R.
Member (A)

/M.M./